

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 85595 of 2019

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/480/2018-19 dated 02.11.2018 passed by the Commissioner(Appeals) of CGST & Central Excise, Nashik)

M/s Siddhi Vinayak Construction

.....Appellant

Apna Bazar 215-216

Jalna Road

Aurangabad, Maharashtra-431003

VERSUS

C.C.E. & S.T., Aurangabad

.....Respondent

Null N-5...Town Centre,

CIDCO, Aurangabad,

Maharashtra-431030

APPEARANCE:

None for the Appellant

Mr. N.M. Tagade, Deputy Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85540/2020

Date of Hearing: 06.03.2020

Date of Decision: 06.03.2020

Per: AJAY SHARMA

None for the Appellant. With the assistance of Learned Authorised Representative I have gone through the case records. As per the records the Appellants have applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the Competent Authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax

dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) on 10.12.2019.

2. In view thereof, the Appeals filed by the Appellant before this Tribunal ceases to exist and are accordingly dismissed as deemed to be withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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